

**NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 09-07-2024 AT
02.30 P.M. THROUGH VIDEO CONFERENCING:**

PRESENT : SHRI. SANJIV JAIN, HON'BLE MEMBER (JUDICIAL)
SHRI. VENKATARAMAN SUBRAMANIAM, HON'BLE MEMBER (TECHNICAL)

IN THE MATTER OF : **Sudara International Pvt Ltd**

PETITION NUMBER : **CP/240/2020**

APPLICATION NUMBER : **a) CA/251/2020 IN CP/240/2020**
b) IA/979/IB/2020
c) IA/980/IB/2020

COMMON ORDER

Sri Joshua Samuel Ld. Counsel for Sudara International Pvt.Ltd and others.

Sri Amit Aggarwal, Ld. Counsel for Sudara Freedom Fund and another.

Order dated 27.05.2024 records as under:-

"In this case the main CA, CA/251/2020 seeking calling EGM of Respondent No.1 Company, EGM has been conducted on 09.04.2024 ad resolution has been passed for winding up and liquidation of the company. Therefore, nothing survives in CA/251/2020 and the Counsel for the Applicant stated that she would be filing a withdrawal memo within a week. Meanwhile the Applicant also filed Liquidation/winding up Application vide IA(CA)/92(CHE)/2024 ON 25.05.2024. "

Having considered the submissions and the Memo, CA(CA)/251/2020 in CP(CA)/240/2020 is **dismissed as withdrawn.**

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Ld. Counsel for the Petitioner further submits that since IA(CA)/92(CHE)/2024 is listed on 07.08.2024, other applications may be listed on 07.08.2024.

List IA/979/IB/2020 and IA/980/IB/2020 on **07.08.2024** for hearing.

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**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

ss

-SD-

**SANJIV JAIN
MEMBER (JUDICIAL)**